

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 872 of 2020

IN THE MATTER OF:

Maldar Barrels Pvt. Ltd.

...Appellant

Versus

Pearson Drums & Barrels Pvt. Ltd.

...Respondent

Present:

For Appellant: Mr. Ramji Srinivasan, Sr. Advocate with Ms. Pratiksha Sharma, Mr. Ankit Acharya, Mr. Kunal Kanungo, Mr. Shreyas Awasthi and Mr. Mayur Khandeparkar, Advocates.

For Respondent: Mr. Lokenath Chatterjee, Mr. Uddyam Mukherjee and Mr. Jaydeb Ghorai, Advocates.

ORDER
(Through Virtual Mode)

19.01.2021: Pleadings are complete. Short written submissions have also been filed by the parties.

Heard Shri Ramji Srinivasan, learned senior advocate representing the Appellant in part.

Shri Uddyam Mukherjee, learned counsel for the Respondent submits that the arguing counsel Shri Jishnu Saha, Sr. Advocate is unable to join today. The appeal is accordingly adjourned for further arguments on **3rd February, 2021 at 2:00 PM** on top of the list.

Cont'd...../

Respondent is permitted to file the Statement of Account with direction to provide advance copy thereof to learned senior counsel for the Appellant.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

am/gc